

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

CP No. 37/241/HDB/2022

AND

IA(CA) 161 & 174/2024 in CP No. 37/241/HDB/2022

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Mr Douglas Raj & other

...Petitioner

AND

M/s. Telandrayal Educational Group Private
Limited & 2 Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP No. 37/241/HDB/2022

Learned Counsel Ms Sarvani Desiraju, for Petitioner present physically.

Learned Counsel Mr Vijay Chandra Reddy, for Respondent present physically.

When this matter is taken up for hearing learned counsel Ms Sarvani Desiraju had submitted that on instructions from the petitioner who is her by side the reliefs in Para 8 namely b,e,f and I are not pressed and the arguments will be confined to the rest of the reliefs. The same is recorded in the presence of the learned counsel for the respondent.

Heard in part. For continuation, matter adjourned to 26.07.2024.

IA(CA) 161/2024

Learned Counsel Ms Sarvani Desi Raju, for applicant present physically.

This being an application filed by the company petitioner to receive the additional documents on record. Notice given. No counter filed. Heard. In the interest of justice, the documents are ordered to be received however giving liberty to the respondent to comment on these documents.

Accordingly, **this application is allowed and disposed of.**

IA(CA) 174/2024

As the issues raised in this application can be decided in the main company petition, **this application is clubbed with the main company petition.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)